

Recruitments through Engineering Services Examination

661. SHRI R.N. RAKESH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Engineering Service Examinations were conducted for fresh recruitment in Railways during August, 1988;

(b) if so, whether successful candidates have since been selected and appointed on appropriate posts;

(c) if so, the total number of candidates appointed so far along with the number of those candidates who have not yet been appointed inspect of having qualified in the test; and

(d) when they are likely to be appointed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS): (a) Yes, Sir. Engineering Services Examination was conducted by the Union Public Service Commission in August 1988.

(b) to (d). In conformity with the indent for 193 candidates placed on the Union Public Service Commission, offer of appointment was issued to 198 medically fit candidates. Out of these, 173 candidates joined and the remaining 25 have been given extension of time for joining.

Adulteration of Petrol and Diesel

662. SHRI PARASRAM BHARDWAJ:
SHRI B. DEVARAJAN:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it has been brought to the notice of the Government that there has been large scale adulteration of petrol and diesel and the pilferage of oil and other petroleum products from refineries;

(b) if so, the details thereof;

(c) whether the Government have issued an order under the Essential Commodities Act of 1955 in this regard;

(d) if so, to what extent the adulteration of petrol and diesel has been unearthed; and

(e) to what extent it has been checked?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) and (b). Reports of adulteration of petrol and diesel with kerosene are being received from time to time. No report have been received regarding large scale pilferage of crude oil and petroleum products from refineries.

(c) to (e). The Government have issued the MS & HSD (Prevention of MALPRACTICES IN SUPPLY AND DISTRIBUTION) ORDER, 1990 in September, 1990 under the Essential Commodities Act, 1955 to tackle the problem of adulteration. The Order has been enforced throughout the country from 1st October, 1990 in respect of HSD and from 1st January, 1991 in respect of MS.

The oil companies detected 121 cases of product adulteration during the period April-December 1990 in the course of inspections of retail outlets. Action has been initiated against the defaulting persons as per the Marketing Discipline Guidelines.